

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 821/9/NCLT/AHM/2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2021

Name of the Company: Rahul Kumar Tiwari Proprietor of Maruti
Trading
V/s
Vadilal Industries Ltd

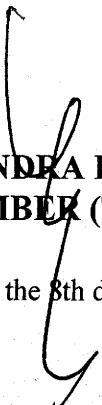
Section: 9 of the Insolvency & Bankruptcy Code, 2016


ORDER

Learned Counsel Mr. Kamlesh Vaidankar appeared for the Operational Creditor.
Learned Counsel Mr. Parth J Contractor appeared for the Corporate Debtor.

Both of them submit that the matter is settled. In view of this learned counsel for
the operational creditor seeks permission to withdrawn. The permission for
withdrawal is granted.

Accordingly, CP (IB) No. 821 of 2019 is withdrawn and stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 8th day of June, 2021